

DIVISION BENCH

ITEM NO.102

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.41/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S VENKATALAKSHMI TRADING COMPANY V/S M/S KUMAR AUDYOGIK VIKAS PVT. LTD.
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Ravi Pratap Singh, Proxy for : *For the Operational Creditor*
Sh. Tanmay Sadh, Adv.

Sh. Shubham Agarwal, Proxy for : *For the Corporate Debtor*
Sh. Rahul Agarwal, Adv.

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Operational Creditor states that the rejoinder has been filed in the Registry, which is stated to be under defect. Therefore, he seeks some time to remove the defect accordingly. However, the advance copy of the said rejoinder has already been supplied to the Ld. Counsel representing the Corporate Debtor.
- 2.** In view of the above, the matter is adjourned for hearing on 12th March, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

6th February, 2024

Kavya Prakash Srivastava
(Stenographer)